

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For admission  
Bench

Fatu  
13/3

respectively.

This matter was listed in Lawzima on ..... and ..... when the Registrar held the notices to be sufficient, finally. Registrar granted time to the respondents to file counter on ..... and again on ..... No counter having been filed, this matter listed today in the Bench. No counter having yet been filed till today time is also sought by Mr. .... Learned Sr.S.C./A.S.C. to file counter. Prayer is rejected. The matter is fixed to ..... for final disposal at the admission stage.

Member (Judicial)

Order of 18.2.2002

In this 1995 matter, no counter has been filed in spite of repeated adjournments. Prayer for further time to file counter is rejected. The matter is fixed to 14/3/2002 for final disposal at admission stage.

Yas  
Member (P.W)